

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 309/GT/2015

Subject : Revision of tariff after truing up exercise in respect of Pragati – III Combined Cycle Power Station power plant (1371.2 MW) for the period from COD of Unit-I to 31.3.2014.

Petition No. 221/GT/2015

Subject : Determination of tariff for of Pragati – III Combined Cycle Power Station power plant (1371.2MW) for the period 2014-19.

Petitioner : Pragati Power Corporation Limited

Respondents : BSES Yamuna Power Limited & Others

Date of hearing : **22.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G. Ramachandran, Advocate, PPCL
Ms. Anushree Bardhan, Advocate, PPCL
Ms. Poorva Saigal, Advocate, PPCL
Shri R.K.Yadav, PPCL
Shri Satya Prakash, PPCL
Shri Surendra Kumar, PPCL
Shri Satish Kumar Raghav, PPCL
Shri Amit Kansal, PPCL
Shri Amit Nagpal, PPCL
Shri Akshay Rastogi, PPCL
Shri Sanjay Sen, Senior Advocate, BRPL & BYPL
Shri Ashutosh Kumar Srivastava Advocate, BRPL, BYPL & TPDDL
Shri Rahul Kinra, Advocate, BRPL, BYPL & TPDDL
Shri Nishant Grover, BYPL
Ms. Megha Bajpeyi, BRPL
Shri Kanishk, BRPL

Record of Proceedings

These petitions were taken up for hearing today.

2. During the hearing the learned Senior counsel for respondent, BRPL & BYPL sought for adjournment in the matter on the ground that Review Petition No. 17/RP/2018 has been filed by the said respondents against the Commission's order dated 2.11.2017 in Petition No. 89/MP/2016 pertaining to wrongful declaration of availability of the generating station. He further submitted that decision in the review petition will have a bearing in the tariff petitions filed by the Petitioner (PPCL) for truing-up of tariff for the period 2009-14.



3. Learned counsel for the petitioner objected to the above submissions and stated that the tariff in the matter may be decided during the pendency of the review petition. He further submitted that review petitioner may be directed to serve the copy of the said petition in order to submit its response. This was acknowledged by the learned counsel for the respondent BRPL & BYPL. He however, submitted that the tariff petition may be taken up for hearing along with the review petition. This was agreed to by the learned counsel for the respondents.

4. At the request of the learned counsel for the parties, the Commission adjourned the hearing of these petitions. The Commission however directed that these petitions shall be listed on the date when Review Petition is listed for 'admission'.

By order of the Commission

-Sd/-

(T. Rout)

Chief (Law)

